

**IN THE CUSTOMS, EXCISE & SERVICE
TAX APPELLATE TRIBUNAL,
WEST BLOCK NO.2, R.K. PURAM, NEW DELHI-110066**

BENCH-DB

COURT –I

Date of Hearing/Decision: 11/10/2017

Appeal No. E/2297/2011 [EX]-DB

[Arising out of the Order in Appeal No. IND/145/2011 dated 28/03/2011 Passed by The Commissioner Central Excise (Appeals) Indore]

Prestige Feed Mills Ltd. ... Appellant

Vs.

CCE Indore ... Respondent

Appearance:

Present Shri Rajesh Rawal, Advocate for the appellant

Present Shri H.C. Saini, DR for the respondent

**Coram: HON'BLE JUSTICE (DR.) SATISH CHANDRA, PRESIDENT
HON'BLE MR. B RAVICHANDRAN, MEMBER (TECHNICAL)**

FINAL ORDER NO. 57122/2017

PER: JUSTICE (DR.) SATISH CHANDRA:

Shri Rajesh Rawal, Ld. Counsel submits that the cause of action is over and appeal has become infructuous, as per the instruction issued by his client. So, he made a request to withdraw the appeal.

The Ld. Counsel for the department, Shri H.C. Saini is present.

2. In the result appeal is dismissed being infructuous.

(Dictated and pronounced in the open court)

**(B. Ravichandran)
Member (Technical)**

**(Justice (Dr.) Satish Chandra)
President**

Rekha

